



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.5316/2021
(S.W.P. No.1607/2009)

Friday, this the 21st day of May, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Tarun Shridhar, Member (A)**

Asif Ali,
Son of Mohd. Hussain,
R/o Thanamandi, Rajouri, Presently
Working as Statistical Assistant in
Economics & Statistics Department,
Janipur, Jammu.
Aged 36 years.

... Applicant

(Mr. K L Pandita, Advocate)

Versus

1. State of Jammu and Kashmir,
Through Planning Commissioner,
New Secretariat, Srinagar,
Kashmir.
2. Director General,
Economics and Statistics,
Department, SDA Housing Colony,
Bemina, Srinagar, Kashmir.

... Respondents

(Mr. Sudesh Magotra, Deputy Advocate General)

O R D E R (ORAL)**Mr. Justice L. Narasimha Reddy:**

The applicant felt aggrieved by the non-payment of salary to him for certain months in the year 2009. He filed SWP No.1607/2009 before the Hon'ble High Court of Jammu & Kashmir, with a prayer to direct the respondents to release the arrears of salary.

2. The respondents filed a detailed counter affidavit, stating that the salary has been withheld in view of the representation of his wife and children, alleging that they are not being provided with maintenance. It is also stated that the salary has since been released.

3. The SWP has since been transferred to the Tribunal in view of reorganization of the State of Jammu & Kashmir and renumbered as T.A. No.5316/2021.

4. Today, we heard Mr. K L Pandita, learned counsel applicant and Mr. Sudesh Magotra, learned Deputy Advocate General.



5. The only relief claimed by the applicant in the T.A. is about release of his salary for certain months in the year 2009. The respondents have stated that though the salary was withheld for some period, they released it thereafter.

6. We, therefore, dispose of the T.A. by taking note of the statement made by the respondents and directing that if any further amount is withheld, the same shall be released to the applicant, within two months from the date of receipt of a copy of this order, duly respecting the order, if any for maintenance of the wife and children of the applicant. There shall be no order as to costs.

(Tarun Shridhar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

May 21, 2021
/sunil/lg/ankit/sd/